

Central Administrative Tribunal  
Principal Bench

...  
O.A. No. 1199/96

New Delhi, this the 12th day of September, 1996

Hon'ble Mr. Justice Chettur Sankaran Nair, Chairman  
Hon'ble Mr. R.K. Ahooja, Member (A)

Pramod Kumar Shukla,  
s/o Shri G.S. Shukla,  
r/o J-3/771, Khirki Extn.,  
Malviya Nagar,  
New Delhi.  
(By Shri B.B. Raval, Advocate)

..Applicant

-Versus-

Union of India through

1. The Chairman,  
Railway Board,  
Rail Bhawan,  
New Delhi-110 001.

2. The Divisional Railway Manager,  
Delhi Division,  
Northern Railway,  
State Entry Road,  
New Delhi.  
(By Shri P.S. Mehandru, Advocate)

... Respondents

The application having been heard on 12.9.1996  
the Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair (J), Chairman -

Applicant seeks to quash Annexure-A order  
discharging him from the post of Senior Ticket  
Collector and requiring him to take an examination.  
The application was admitted and notice issued on  
3.6.1996. Standing counsel appearing on notice for  
respondents submits that Annexure-A order has since  
been withdrawn. It means that status-quo ante has  
been restored and that applicant's grievances have  
been redressed by the Railways themselves. We record

... 2p/-

the statement of the counsel and direct respondents to act on that basis. Application is accordingly disposed of. No costs.

Dated, the 12th day of Sept., 1996.

*R.K.Ahooja*  
(R.K.Ahooja)  
Member (A)

*Chettur Sankaran Nair, J.*  
(Chettur Sankaran Nair, J.)  
Chairman

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